

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Transfer Original Petition (AT) (MRTP) No. 04/2017
(Old RTPE No. 176/1999)

IN THE MATTER OF:

Bansi Lal Arora Trust & Ors **...Appellants**

Versus

Skipper Towers Pvt. Ltd. & Anr. **...Respondents**

For Appellants: Ms. Prema Priyadarshini, Advocate.

For Respondents: Ms. Akanksha Vasudeva, Advocate.

With

Contempt Case (AT) (MRTP) No. 05/2017
In Transfer Original Petition (AT) (MRTP) No. 04/2017
(Old Contempt Application No. 02 /2016 in
Old RTPE No. 176/1999)

IN THE MATTER OF:

Bansi Lal Arora Trust & Ors **...Applicants**

Versus

Skipper Towers Pvt. Ltd. & Anr. **...Contemnors/
Respondents**

For Applicants: Ms. Prema Priyadarshini, Advocate.

**For Contemnors/
Respondents: Ms. Akanksha Vasudeva, Advocate.**

ORDER
(Virtual Mode)

17.08.2021: Counsel for the Appellant submits that the Appellant has filed Brief Synopsis in compliance to order dated 8th February, 2021. The Respondents have not filed the Brief Written Submissions as directed on 8th February, 2021.

Cont'd.../

Advocate, Ms. Akanksha Vasudeva appearing on behalf of Respondents, holding for Advocate Mr. R. D. Makheeja, submits the Counsel is not well and she seeks time. Brief Written Submissions as directed earlier be filed in two weeks.

Parties were directed to e-file Convenience Compilations vide Order dated 22nd June, 2021. Same has not been filed. Parties to e-file Convenience Compilations as directed on 22nd June, 2021 alongwith hard copies of the same for the purpose of arguments. This may be done within two weeks.

List the Appeal and the Contempt Application 'For Hearing' on **7th October, 2021.**

**[Justice A.I.S. Cheema]
The Officiating Chairperson**

**[V. P. Singh]
Member (Technical)**

Archana/gc.